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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
New Delhi

Public Notice No. 26/2015-2020 Dated: 29th September, 2022

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy (FTP) 2015-2020, the Director General of Foreign Trade hereby makes, with immediate effect, the following amendments:

In the Handbook of Procedures (HBP), 2015-20:

- 1. In para 1.01, the phrase 'shall remain in force until 30th September, 2022' is substituted by the phrase 'shall remain in force until 31st March, 2023'.
- 2. In para 3.20 (a), the phrase 'or 30.06.2022, whichever is later' is substituted by the phrase 'or 31.03.2023, whichever is later'.
- 3. In para 4.12(vi), the date '30.09.2022', as appearing in the first sentence is substituted by '31.03.2023'.

Effect of this Public Notice: Validity of the existing Hand Book of Procedures, 2015-20 is extended upto 31st March, 2023.

(Santosh Kumar Sarangi) Director General of Foreign Trade Ex-officio Addl. Secretary to the Govt. of India

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